

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 116
(CAA)-07(PB)/2019

IN THE MATTER OF:

Ankur Buildtech Pvt Ltd with Grovy India Ltd.

.... Applicant/petitioner

Order under Section 230-232 of the Companies Act

Order delivered on 22.07.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	Mr. Afnaan Siddiqui & Mr. P. Nagesh & Mr. Suman Kumar Jha, Adv.
For the RD	Ms. Sonam Sharma, CP
For the OL	Mr. Akshay Joshi, Ms. Swati koshal & Mr. Amit Tandon, Adv.
For the ITD	Ms. Lakshmi Gurung, Standing Counsel for Income Tax Department with Mr. Shubham Pandey, Adv.

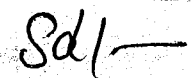
ORDER

Ld. Counsel for the Income Tax Department states that response with respect to transferee company is filed today and they have received the response from the concerned department for transferor company No. 2 to 4 seeks further time to file reply within one week.

List for further consideration on 01.08.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)